

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III (SPECIAL BENCH)

Item No.315
1171/252/ND/2018

IN THE MATTER OF:

Income Tax Officer Ward, 19 (3), New Delhi

.... APPELLANT

Vs.

OC & Ors. (M/s.Pan Energy Pvt. Ltd.)

.... RESPONDENT

SECTION

U/s 252 Companies Act 2013

Order delivered on 13.01.2023

CORAM:

SHRI ATUL CHATURVEDI
MEMBER (TECHNICAL)

SHRI PRAVEEN GUPTA
MEMBER (JUDICIAL)

PRESENT:

For the ROC

: Ssaurabh Indura, Company Prosecutor for ROC, Delhi

For the I.T. Department

: Mr. Puneet Rai, Advocate for Income Tax Department

ORDER

The Company Appeal is filed by the income-tax authorities. Ld. Counsel representing the ROC submitted that RoC has no objection to the application filed on behalf of Income –tax authority. There is no reply filed on behalf of the respondents. As a last opportunity, the respondent are directed to file reply affidavit failing which their right to file reply will be closed.

List on **02.02.2023**.

Sd/-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-

(PRAVEEN GUPTA)
MEMBER (JUDICIAL)